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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

GOVERNMENT OF KERALA

General Administration(Minority Welfare)Department

NOTIFICATION

G.O.(P)No.17/2023/GAD

Dated, Thiruvananthapuram, 5th September, 2023

S. R. O. No. 973/2023

WHEREAS, the Government have issued the Special Rules for the Kerala Minority Welfare Service, 2021 under G.O.(P)No.11/2021/GAD. dated 11th February, 2021 and published as S.R.O. No. 152/2021 in the Kerala Gazette Extraordinary No.686 dated 11th February, 2021;



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AND WHEREAS, the Government have noticed that the mode of appointment for the categories of posts mentioned in the Special Rules for the Kerala Minority Welfare Service, 2021 is not in accordance with the objectives of Minority Welfare Department.

AND WHEREAS, the Government have decided to rescind the said notification;

Now, THEREFORE, the Government hereby rescind the notification issued under G.O. (P)No.11/2021/GAD. dated, 11th February, 2021 and published as S.R.O. No. 152/2021 in the Kerala Gazette Extraordinary No.686 dated 11th February, 2021.

By order of the Governor, MINI ANTONY IAS Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

The qualification and mode of appointment for the categories of posts mentioned in the notification issued under G.O.(P)No.11/2021/GAD. dated 11th February, 2021 and published as S.R.O. No.152/2021 in the Kerala Gazette Extraordinary No.686 dated 11th February 2021, is not in accordance with the objectives of Minority Welfare Department. Hence, the Government have considered the matter in detail and have decided to rescind the above said notification.

The notification is intended to achieve the above object.

